

COURT – I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 211 of 2012 &
I.A. No. 343 of 2012

Dated : 18th October, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Bharti Airtel Ltd. ... Appellant(s)
Versus
Maharashtra State Electricity Distribution
Co. Ltd. & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan
Mr. Arijit Maitra for R.2
Mr. Abhishek Mitra for R.1

ORDER

Admit. Mr. Abhishek Mitra takes notice on behalf of Respondent No.1 and Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.2.

I.A. No. 343 of 2012
(Appl. for interim directions)

We have heard the learned counsel for the parties in I.A.

After hearing the learned counsel for the parties, we deem it appropriate to pass an order directing the distribution company not to take coercive action pending I.A. Ordered accordingly.

Post the I.A. for further hearing on **05.11.2012**. In the mean time, it is open to the distribution company to raise the bills. In the event that any Order rejecting the interim relief is passed, the Appellant/Applicant undertakes to pay back the amount with interest as may be decided in the I.A.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk